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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA. No. 2038/92

Dated the 13th December 1993

Shri R. Muthuraman
S/o Shri T.S. Rajamani,
R/o House No.333, Block-C sector 32,
Noida, U.P. 201 301. Applicant

Versus

Union of India through

1. Chief Secretary,
Delhi Administration, 5, Shamnath Marg,
Delhi.
2. Shri Israr Ahmed, Press Secretary to L.G.
Raj Niwas, Delhi.
3. Shri Om Prakash Aggarwal,
ex-office Superintendent, Raj Niwas, Delhi.
Presently Asst. Director, Food and Civil
Supplies Deptt. Delhi Admn. Delhi 54.

Respondents

ORDER
(by Hon. Member(J) Shri C.J. ROY)

Shri Sambu Dayal, UDC, departmental
representative for the respondents files a letter
dated 22.11.93 showing the correspondence to the
effect that the applicant has expired on 14.11.93 at
Safdarjung Hospital, New Delhi. A copy of the death
certificate is also filed across the bar. The case
therefore stands abated. The Registry is directed to
confine the case to the records. If the cause of
action survives and if any legal representative comes
on record in accordance with law, they may do so. The
death certificate is taken on file.

MS
(C.J. ROY)
MEMBER(J)
13.12.1993